

IN THE HON'BLE COURT OF ~~Sh. Rajesh Kumar~~ J.D. MM TIS HAZARI COURT DELHI

FIR NO 933/21 DT 2/8/21 U/S 392/394/397/34 IPC & 25 ARMS ACT PS NIHAL VIHAR

In the matter of

State Versus nishant & others

Sub:- request for JC remand of accused persons for 14 days

Sir,


It is most respectfully submitted that accused namely (1) Nishant @ Karan S/o Somnath R/o G-98/11 Laxmi park, Nangloi Delhi (2) Narender @ Abhishek @ Cylinder S/o Ramji lal R/o D-1/362-363, Sultanpuri Delhi have been arrested in the above noted case on 12/8/21. Investigation of the case is yet to be completed it is therefore requested that above named accused may kindly be remanded to JC for 14 days.

Submitted please


St Amit Nara
D 5074
PS Nihal Vihar
28/8/21

Date - 28/08/21

Present - Accused Narender,
and Nishant produced from J.C.
St Amit Nara with coe diary
Both accused persons refused to engage.
I'd coe remand advocate by submitting that
their family member have already engaged
private counsel.
Case paper pursued, submission heard.
Considering nature of allegation
and seriousness of offence 30th
above accused be sent to
J.C for 14 days till 11/09/2021.


D. S. D. D. D.
28/08/21

FIR NO 1070/21 DT 21/8/21 U/S 395/397/34 IPC & 25 ARMS ACT PS NIHAL VIHAR

In the matter of

State Versus BOBBY & others

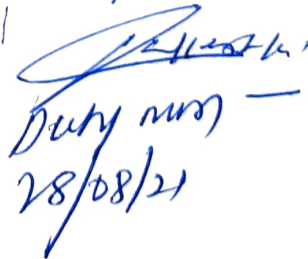
Sub:- request for JC remand of accused persons for 14 days

Sir,

It is most respectfully submitted that accused namely (1) Gulshan @ Aman S/o Santram R/o A 233 Budh Bazaar Vikas Nagar Delhi Age 22 years, (2) Bobby S/o Barati lal gupta R/o Matke wali Gali, Sainik Enclave, Mohan Garden, Uttam Nagar Delhi have been arrested in the above noted case on 25/8/21. Investigation of the case is yet to be completed it is therefore requested that above named accused may kindly be remanded to JC for 14 days.

Submitted please


SI Amit Nara
D 5074
PS Nihal Vihar
28/8/21

Date - 28/08/21.
Present - Accused Gulshan and Bobby produced after police custody of 07 days. in muffled fall.
So SI Amit along with case papers. Submitted heard. Case paper perused.
Both accused refused to engage LAC/Remand advocate by stating that they have engaged private counsel.
Considering the nature of offence and seriousness of allegation both above accused be sent to JC for 14 days till 11/09/21.

Duty MM -
28/08/21

FIR No. 414/2021
PS Patel Nagar
State Vs. Sunita Soni
U/s 302/394/397/411/212/120B/34 IPC

28.08.2021

Present: Ld. APP for the State.

IO Inspector Pankaj Kumar Thakur in person.

Accused Sunita Soni produced after fresh arrest alongwith a child. She submitted that child is of around 10 months of age.

Ld. LAC Sh. Rajeev Garg for accused.

Medical documents of accused perused. No fresh external injuries are found.

IO has moved an application for 14 days JC remand of accused Sunita Soni for further investigation in the present case.

Submissions heard. Record perused.

Court is satisfied with the reasons mentioned in the application.

Considering the seriousness of allegations as well as gravity of offence, 13 days JC is granted. Accused Sunita Soni be sent to JC and be produced before concerned Court of PS Patel Nagar on **10.09.2021**.

Copy of this order be given dasti.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/28.08.2021

**Kalandra u/s 41.1 (d) CrPC
DD No. 11 dated 27.08.2021
PS AATS West
State Vs. Manoj**

28.08.2021

Kalandra u/s 41.1 (d) CrPC filed.
Present: Sh. Arvind Dahiya, Ld. APP for the State.

Accused Manoj produced after arrest in above Kalandra.
Ld. Counsel Sh. Raju Vijay for accused.

Arresting Officer ASI Manjit Singh in above Kalandra from
AATS West.

Arresting Officer submitted that accused Manoj was arrested in
above Kalandra as he was found in possession of stolen scooty for which e-
FIR No. 021104/2021 dated 06.08.2021 u/s 379 IPC, PS Tilak Nagar was
registered.

Arresting Officer further submitted that accused was also found
in possession of stolen car for which e-019970/2021 dated 27.07.2021 u/s 379
IPC, PS Ashok Vihar was registered.

At this stage, IO HC Arvind from PS Tilak Nagar filed an
application for interrogation and formal arrest of accused in above case e-FIR
No. 021104/2021 dated 06.08.2021 u/s 379 IPC, PS Tilak Nagar.

IO HC Manjit Yadav from PS Ashok Vihar has also filed an
application for interrogation and formal arrest of accused in above case e-
019970/2021 dated 27.07.2021 u/s 379 IPC, PS Ashok Vihar.

Submissions heard.

Permission granted to both IO for interrogation and arrest as per
discretion of law.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/28.08.2021

At this stage, IO HC Arvind from PS Tilak Nagar in case e-
FIR No. 021104/2021 dated 06.08.2021 u/s 379 IPC, PS Tilak Nagar filed an

application for JC of 14 days by submitting that accused was arrested as stolen scooty was recovered from him. He further submitted that accused is habitual offender and he has been previously involved in cases of theft. He further submitted that accused if not arrested and sent to JC, then he may commit similar offence.

At this stage, IO HC Manjit Yadav from PS Ashok Vihar in case e-019970/2021 dated 27.07.2021 u/s 379 IPC, PS Ashok Vihar filed an application for JC of 14 days of accused by submitting that stolen car was recovered from him. He further submitted that accused is habitual offender and he has been previously involved in cases of theft. He further submitted that accused if not arrested and sent to JC, then he may commit similar offence.

Per contra, Ld. Counsel for accused submitted that accused was falsely implicated in this case and recovery is planted upon the accused. He further submitted that accused was falsely implicated due to vengeance as accused has filed complaint against ASI Manjit who is IO in present Kalandra and other police officials. He further submitted that accused has filed anticipatory bail application before Ld. Sessions Court and in reply in above bail application IO ASI Vijender had submitted that there is no involvement of accused in any other case.

Submissions heard. Case papers of both above cases perused separately.

Considering the fact that investigation is at initial stage, previous involvement of accused as well as the fact that recovery has been effected from him, Court is satisfied regarding grounds of arrest and JC in both above cases



e-FIR No. 021104/2021 dated 06.08.2021 u/s 379 IPC, PS Tilak Nagar and e-019970/2021 dated 27.07.2021 u/s 379 IPC, PS Ashok Vihar.

Accused Manoj be sent to JC for 14 days in both above cases i.e. e-FIR No. 021104/2021 dated 06.08.2021 u/s 379 IPC, PS Tilak Nagar and e-019970/2021 dated 27.07.2021 u/s 379 IPC, PS Ashok Vihar.

Separate custody warrants be prepared.

Kalandra stands disposed of. Kalandra be sent to concerned Court of PS Tilak Nagar.

Proceedings be sent to concerned Court of PS Tilak Nagar.

Copy of this order be given dasti to all IOs present in the Court.

Copy of this order be also given dasti to Ld. Counsel for accused.

Copy of this order be also sent to concerned Court of PS Ashok Vihar through IO alongwith remand application.

Concerned Jail Superintendent is directed to produce accused Manoj before the concerned Court of PS Tilak Nagar in case e-FIR No. 021104/2021 u/s 379 IPC, PS Tilak Nagar as well as before the concerned Court of PS Ashok Vihar in case e-019970/2021 u/s 379 IPC, PS Ashok Vihar on 11.09.2021.

Copy of this order be attached with custody warrants.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/28.08.2021

proceeding files and order
copy received

Handwritten signature
Hemanjot Singh
PS Ashok Vihar

Handwritten signature
Receive order copy
PS Tilak Nagar

Recd copy
Asi manoj's file

copy received
Handwritten signature
Rajiv Singh
Asst. Commr
Pr. Secy
74901088555

FIR No. 668/2021
PS Tilak Nagar
State Vs. Parminder Singh
U/s 307 IPC

28.08.2021

Present: Ld. APP for the State.

Accused Parminder Singh produced after fresh arrest.

IO SI Rawat Singh in person.

Ld. Remand Advocate Sh. Rajeev Garg in person.

IO has moved an application for 14 days JC remand of accused for further investigation in the present case.

Accused is produced in injured condition. There is plaster on the hand of accused and there are bandage on the head of accused. On inquiry from Court, accused submitted that he has received injuries by complainant in case FIR No. 668/2021. He further submitted that complainant alongwith his family member had assaulted him with swords and baseball bats. Accused submitted that he has engaged private counsel but he is not available today. Therefore, Ld. LAC / Remand Advocate is provided to accused for legal representation.

MLC of accused perused. As per MLC, accused has received injuries on different parts of body. Injury like swelling over upper eyelid is mentioned on MLC. Nature of injury is not mentioned in MLC. MLC was prepared on 26.08.2021.

IO submitted that there are cross cases. He submitted that accused has filed case FIR No. 667/2021 u/s 308/34 IPC against the complainant in case FIR No. 668/2021 in which accused is produced today. IO further submitted that both rival parties have inflicted injuries



on each other.

Submissions heard. Record perused.

Court is satisfied with the reasons of arrest as well as JC mentioned in the application. Considering the seriousness of allegations as well as gravity of offence, accused be sent to JC for 13 days. Accused be sent to JC and be produced before concerned Court of PS Tilak Nagar on **10.09.2021**. **Needless to state that concerned Jail Superintendent is duty bound to ensure the proper medical care and treatment to accused as per medical protocol and Jail Manual.**

Copy of this order be given dasti to IO.

Copy of this order be attached with custody warrant.

[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi/28.08.2021

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28/8/21

**FIR No. 414/2021
PS Patel Nagar
State Vs. Anil Soni**

U/s 394/397/302/411/212/120B/34 IPC

28.08.2021

Present: Ld. APP for the State.

Accused namely Anil Soni produced after fresh arrest.

IO Inspector Pankaj Kumar Thakur with case file.

Ld. Remand Advocate Sh. Rajeev Garg in person.

It is submitted by the IO that above-mentioned accused has been arrested in abovesaid case FIR and disclosure statement of accused is on record. It is further submitted that 02 days of PC remand of accused person is necessary for recovery of further case property and blood stained clothes.

Case papers perused.

Considering the fact that custodial interrogation is required for recovery of case properties and for proper investigation of case, 02 days PC remand of accused is granted. Accused be produced before Ld. Duty MM on **30.08.2021**.

Medical examination of accused be conducted as per rule.

Application disposed of accordingly.

Copy of order be given dasti.

Recd.
Pankaj
28-8-21

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/28.08.2021